

BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA.  
OA No.142 of 2024EZ

IN THE MATTER OF :

Shivshankar Mohanty .....Applicant.

Vrs.

Union of India and Others .....Respondents

I.N.D.E.X

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Place:- Kolkata

Date: 21/09/24

*Ashok Prasad*

Ashok Prasad, Advocate  
Counsel for Respondent No. 2

Mobile: 9883069404

Email id: [ashokadvhc@gmail.com](mailto:ashokadvhc@gmail.com)

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BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA.

OA No.142 of 2024EZ

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REPLY ON BEHALF OF THE RESPONDENT NO. 2  
EAST COAST RAILWAYS TO THE O.A NO. 142/2024

**MOST RESPECTFULLY SHEWETH:**

I, MRS. GARIMA TIWARI wife of Sri Parmar Smit Parshottamdas, presently posted as a Sr. Divisional Commercial Manager, East Coast Railway, Sambalpur Division, Sambalpur, do hereby solemnly affirm and declare as follows:-

1. That I am well conversant with the facts and circumstances of the case, and as such, I am duly authorized and competent to swear this affidavit on behalf of R-2, in the above matter.

Sl. No. 8022 DL 20-9-24  
P.R. BARPANDA  
NOTARY, SAMBALPUR

2. That I have read and understood the original application and have been advised to traverse by way of this Counter Affidavit as reply thereto.
3. That have and except those which are matter of record and those which are specifically admitted hereto the contents of the OA that have not been specifically admitted hereunder or are a matter of record be deemed denied.
4. That the deponent craves liberty to raise additional submission or file supplementary affidavits in case need arises during the course of arguments.



#### PRELIMINARY OBJECTIONS

5. That the Respondent No.2, East Coast Railways, at the outset, submits that allegations made by the Original Applicant is misplaced and is bad in law and deserves to be struck down as being without any merit. It is submitted that the instant project for Railway Siding for Storing, Transportation and handling of Iron Ore and Pellets up to 4000 TPD (Tonne per day) is of great public importance.

6. That before responding para-wise to the allegations made in the above captioned Original Application, the answering Respondent seeks liberty to place on record certain preliminary objections that in its humble submission are pertinent for a holistic adjudication of the issue, which has been conceived without any basis either in law or fact.
7. That at the outset, the answering Respondent submits that the Original Application filed by the Applicant is not maintainable since the Original Applicant is challenging the establishment of the M/s Rengali Railway Siding and praying to impose environment compensation upon the railway siding of the answering Respondent without challenging the grant of the Consent to Establish dated 27.01.2022 and Consent to Operate dated 27.01.2022, and the renewal of the said consents dated 30.03.2022 before the appropriate forum. That it is humbly submitted that despite the existence of an alternative remedy in the form of a statutory appeal under the above said acts, the Applicant has prematurely filed the present Original



Application and approached this Hon'ble Tribunal. It is pertinent to submit that this Hon'ble Tribunal in Original Application No. 154 of 2014 (SZ) *D.V Girish v. Secretary to Government, Department of Forest & Ecology, Government of* held that if a statutory appeal is available in an alternate forum then a case cannot be entertained under section 14 of the NGT Act, 2010. The relevant para of the judgment is reproduced below.



*“40. Once an appeal does not lie before the Tribunal against a given order, it will not be appropriate for the Tribunal to exercise judicial jurisdiction under section 14 or any other provisions of the NGT Act, 2010.”*

#### PARA WISE REPLY

8. That in response to the averments made in Para 1 of the OA it is submitted that after identifying scope of Goods traffic at Rengali Good Shed and demand for handling of inward Iron ore & Pellets at Rengali Railway Siding the Answering Respondent No.2 vide letter No.C/SBP/GS/RGL/NOC/11/21 Dtd.23.11.2021 requested to the Rengali Grampanchayat'

Sarpanch to issue no objection certificate (NOC). After getting “No Objection Certificate” (NOC) from local Sarpanch of Rengali Grampanchayat vide letter dtd.26.11.2021 as well as Consent Order (CTO) dtd.27.01.2022 for 2 (Two) months valid up to dtd.31.03.2022 along with Consent to Establish (CTE) vide Office Memorandum dated 27.01.2022 from State Pollution Control Board, Regional Office, Sambalpur. After that, the Rengali station was notified for handling of inward traffic of iron ore and pellets vide commercial circular No-48(G)/2022, dtd 10.02.2022. Further period of 1 (One) year CTO permission was also obtained from State Pollution Control Board, Regional Office, Sambalpur vide letter dtd.30.03.2022 valid up to dtd.31.03.2023.



**A copy of the letter dated 23.11.2021, Copy of NOC from Grampanchayat, Copy of CTE and CTO issued by Odisha State Pollution control Board and copy of letter for handling of iron ore pellets are annexed herewith and Marked as collectively Annexure R-1 series.**

9. That in response to the averments made in Para 2 of the OA, it is submitted that the Applicant is neither inhabitant of Rengali Grampanchayat locality nor he has a Locus Standi as stated in OA. The inhabitants of the Rengali Grampanchayat have never any complaint of pollution due to operation of the Rengali Good Shed. Rather the Good Shed was operated after obtaining NOC from the local Sarpanch of Rengali Grampanchayat and obtaining of CTO and CTE from State Pollution Control Board, Regional Office, Sambalpur.



10. That in response to the averments made in Para 3.1 of the OA, it is submitted that at present there is no goods handling at Rengali Station. The last goods train handled there was in the month of Nov'22. However, minimum essential pollution control measures had been taken due care of by ensuring regular water sprinkling through mobile water tankers and providing temporary boundary wall with green net of 03 (three) mtrs height all along the unloading area to arrest any dust emission being air borne and spread to nearby areas till

the time of unloading work carried. It is also submitted that during the period the rakes were handled, there had never been a single piece complaint received from any citizen, social organization, public forum or from any other source concerning about environment hazards caused by goods handling at Rengali station during that period. It is more than one and half year passed since the last rake that was handled at the station. Now the Applicant raised such type of allegation without Locus Standi.



Besides that, only total of 25 nos of inward rakes have been handled at the goods shed over a time span of 06 months with an average of merely 04 rakes in a month. As submitted earlier, no goods handling has ever taken place at the goods shed since Nov'22. It is there in Railway's concern to set up permanent pollution control measure at Rengali (RGL) including Boundary Wall with protective screen, Garland Drain, Sedimentation tank, Plantation works, OH tank of 50,000 Litre, Deep bore well & other allied works and for

those appropriate funds has got sanctioned from Railway Board & the works soon to be carried out on war basis to comply the pollution board norms.



An extract copy of Railway Board's sanction order and scope of work is annexed herewith and Marked as Annexure R-2 series.

11. That in response to the averments made in Para 3.2 of the OA is not completely correct hence denied. It is humbly submitted that, the Respondent No.2 has not violated the sitting consideration of Guideline dated 16.04.2010 for Mineral Stack Yard. In the aforesaid Guideline dated 16.04.2010 under Clause 2 (ii), it is mentioned that:

2.(ii) Railway-sidings, stack-yards and clusters of stack-yards, which are established after the date of Board's Resolution i.e 16.2.08 or, to be established thereafter are required to obtain consent to establish first and then consent to operate from the Board.

The Respondent No.2 has obtained NOC from the Sarpanch of Rengali Grampanchayat and CTE and CTO

permission from State Pollution Control Board, Regional Office, Sambalpur. Consent Order (CTO) vide letter dtd.27.01.2022 for 2 (Two) months valid up to 31.03.2022 along with Consent to Establish (CTE) from State Pollution Control Board, Regional Office, Sambalpur. Further period of 1 (One) year CTO permission was also obtained from State Pollution Control Board, Regional Office, Sambalpur vide letter dtd.30.03.2022 valid up to 31.03.2023.



12. That in response to the averments made in Para 3.3 of the OA is not correct hence denied. The inhabitants of the Rengali Grampanchayat had never ever complained of any pollution due to operation of the Rengali Good Shed. Rather, the Good Shed was operated after obtaining NOC from the local Sarpanch of Rengali Grampanchayat. It is more than one and half year passed since the last rake that was handled at the station (which is up to November, 2022). Hence allegation of highly polluting due to operation Rengali Railway Siding is false and fabricated.

13. That in response to the averments made in Para 3.4 and 3.5 of the OA is not correct hence denied. It is humbly submitted that, from the very beginning of goods handling at the station till date, coal consignment has never been dealt at Rengali. So the question of coal stack yard at the station does not arise at all. Moreover it's been more than one and half a year passed since the last iron ore rake was handled at the goods shed. The Railway siding was being operated through temporary arrangement like water sprinkling through tankers, cleaning of siding area, developing greenery and mandatory tarpaulin cover over trucks. However, Railway administration has taken initiative for sanction of fund from Zonal Level for developing the permanent infrastructure at Rengali Railway Siding to comply the pollution control measures.



It is to be made clear that, since the very day of opening of the Railway Siding till the last rake handled not a single coal rake has been dealt at Rengali Railway Siding. If there was any sort of health issue arising out of rake handling at that

time, then this could have been brought out to the notice of Railway Administration. Apart from that, there are many other industrial set ups close to the vicinity of Rengali which may attributable to health hazards if any as mentioned by the applicant. So, the allegation of health issues in the locality if any because of Rengali railway siding stand not justified.



14. That in response to the averments made in Para 3.6 of the OA, it is submitted that the Rengali Good Shed was operated after obtaining NOC from the local Sarpanch of Rengali Grampanchayat and obtaining of CTO and CTE from State Pollution Control Board, Regional Office, Sambalpur. It is more than one and half year passed since the last rake that was handled at the station. For provisioning all necessary pollution control measures at the goods shed, requisite funds has been sanctioned and very soon all pollution control measures like permanent Boundary wall , fixed water sprinkling system, wheel washing, green net wall, sedimentation tank etc will be provisioned there.

15. That the contents of Para 3.7 are wrong, false and devoid of any merit save for what are matters of record. The Applicant is merely attempting to mislead this Hon'ble Tribunal. It is submitted that the answering respondent has obtained the consents for operating the said project from regional office SPCB, Sambalpur vide Consent Order dated 27.01.2022 for 2 (Two) months valid up to 31.03.2022 and further period of 1 (One) year CTO permission was also obtain from State Pollution Control Board, Regional Office, Sambalpur vide letter dtd.330.03.2022 valid up to 31.03.2023.



16. In view of the facts and circumstances stated hereinabove and the submissions made herein, it is respectfully submitted that this Hon'ble Tribunal may be pleased to reject the reliefs prayed for and to dismiss the said O.A with costs.

  
(DEPONENT)  
बरिष्ठ मडल बाणिज्य प्रबन्धक  
पूर्व तट रेलवे, सम्बलपुर  
Sr. Divnl. Commercial Manager  
E.Co.Rly., Sambalpur



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### VERIFICATION

Sworn, Verified and signed at Sambalpur on this 20<sup>th</sup> Day of September, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge. No. part of it is false and nothing material has been concealed there from.

Identified by me

*P. B. Mishra*

Advocate

*[Signature]*  
(DEPONENT)

बरिष्ठ मंडल बाणिज्य प्रबन्धक  
पूर्व तट रेलवे, सम्बलपुर  
Sr. Divnl. Commercial Manager  
E.Co.Rly., Sambalpur

The deponent solemnly affirm before me  
today at 11:30 AM/PM being identified  
by Sri P. B. Mishra  
Advocate, Sambalpur

*[Signature]*  
20.9.24  
(P.R. BARPANDA)  
NOTARY, SAMBALPUR  
Regd. No.- ON-108/12

East Coast Railway

Annexure R-1 (Colly.) 41

Office of the  
Divnl. Railway Manager (Comm)  
Sambalpur  
Dt 23.11.2021

No. C/SBP/GS/RGL/NOC/11/21

To  
The Sarpanch  
Rengali Grampanchayat  
At/Post- Rengali, Dist- Sambalpur (Odisha)-768212

Sub: No Objection Certificate (NOC) for handling of Iron ore and pellets at  
Rengali Goods Railway Siding.


This is to inform you that, Rengali Goods Railway Siding in between  
Sambalpur-Jharsuguda section has been opened for passenger traffic long ago.

Keeping in view of the demand from M/s SMC Power Generation Limited,  
Hirma Unit, Jharsuguda for handling of inward Iron ore & pellets at Rengali Railway  
siding, this office has decided to obtain pollution control Certificate from State pollution  
control Board, Sambalpur for operation of Rengali Goods shed. As per pollution control  
Board's guidelines, no objection certificate (NOC) is required from Local Sarpanch for  
obtaining permission from State pollution Control Board, Sambalpur before operation of  
Goods shed.

Hence, you are requested to look into the matter and arrange to issue no  
objection certificate (NOC) from your end at the earliest please for further course of  
action.

Thanking you,

With regards,

  
23/11/2021  
(S.Horo)

Divnl. Comm Manager  
For Sr. Divnl. Comm Manager  
East Coast Railway, Sambalpur

Copy to:-

Sri Ankur Singha, Chief Commercial Inspector, Sambalpur: For information  
and to collect necessary NOC from Sarpanch, Rengali

  
23/11/2021  
(S.Horo)

Divnl. Comm Manager  
For Sr. Divnl. Comm Manager  
East Coast Railway, Sambalpur

  
23/11/21

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# GRAM PANCHAYAT OFFICE, RENGALI

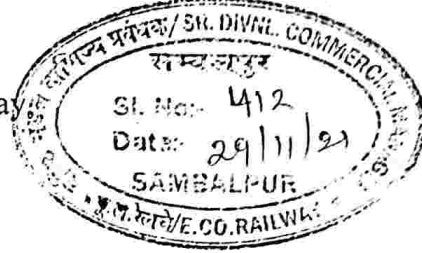
BLOCK- RENGALI, DIST- SAMBALPUR, ODISHA

Letter No. : 78

Date : 26/11/2021

To

Divnl. Comml Manager East Coast Railway  
Dist - Sambalpur



Sub - Grant of No Objection Certificate (N. O. C)

Dear Sir,

You have requesting for No Objection Certificate (N. O. C) through vide letter NO. C/SBP/GS/RGL/NOC/11/21 dated 23/11/2021 for handling of Iron ore and pellets at Rengali Railway Goods Siding, under Rengali Gram Panchayat. According to the resolution passed on 29/10/2021 vide resolution No - 04, you are hereby given N.O.C by Panchayat for the above mention.

That, I hereby issue no objection, if the M/s SMC Power Generation Limited, Hirma Unit, Jharsuguda for handling of inward iron ore & pellets at Rengali Railway goods siding only.

If there will be any type of pollution by this work, panchayat will be bound to Close down the plant without any Notice.

DCM

VI

18 Badi  
Dinesh

29/11/2021

hoxoy' osan  
S. S. Panch  
Rengali Gram Panchayat  
Rengali Gram Panchayat



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
1070, Hospital Road, Modipara, Sambalpur-768002

No. .... 438 ..... / III CON(NOC)256/2021-22

Date: ~~27.01.2022~~

**OFFICE MEMORANDUM**

In consideration of the online application Id No.: 3888972 dtd. 06.01.2022 for obtaining Consent to Establish for M/s. Rengali Railway siding of East Coast Railway, the State Pollution control Board is pleased to convey its Consent to establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 for following plant facilities and production capacities:

**Storing, Transportation and Handling of Iron Ore and Pellets: 4000 TPD**

At/Po: Rengali (In Plot nos. and Khata nos. mentioned as per application form) in the district of Sambalpur with the following conditions.

**GENERAL CONDITIONS:**

1. This consent to establish is valid for the quantity of product, as mentioned above manufacturing process as mentioned in the consent application form & for a period of five years from the date of issue of this letter, provided that commencement of production of the proposed project has not taken place in the meantime.
2. If the proponent fails to start operation of the project, but substantial physical progress has been made then a renewal of this consent shall be sought by the proponent.
3. If the proponent fails to initiate construction of the project and no significant physical progress is made then, the proponent has to apply for consent to establish after expiry of 05 years from the date of issue of this order.
4. Adequate effluent treatment facilities are to be provided such that the quantity of sewage and trade effluent satisfies the standards as prescribed under E.P. Rule, 1986 or as prescribed by the Central Pollution Control Board and / or State Pollution Control Board or otherwise stipulated in the special conditions.
5. All emission from the industry as well as the ambient air quality and noise are to conform to the standards as laid down under E.P. Rule 1986, Central Pollution Control Board / State Pollution Control Board or otherwise stipulated in the special conditions.

6. Adequate method of disposal of solid waste is to be adopted to avoid environmental pollution.
7. The industry is to comply to the provisions of Environment Protection Act., 1986 and the Rules made there under with the amendments made from time to time such as the Hazardous Waste (Management & Handling) Rules, 1989, Hazardous Chemical Rules/Manufacturers, Storage and Import of Hazardous Chemicals Rules, 1989 etc. and amendment made there under. The industry is also to comply to the provision of Public Liability Insurance Act, 1991, if applicable.
8. The industry is to apply for grant of consent to operate under Section 25/28 of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and rules framed there under at least three months before the commercial production and obtain consent to operate from this Board.
9. This consent to establish is granted subject to other statutory clearance as may be applicable from other department of Government of Orissa and Government of India.
10. The unit shall comply the provisions of all other respective Acts and Rules relating to Mines and Forest, etc. of the Govt. of Odisha and India.
11. In case the consent fee is revised upwards during this period of consent, the unit shall pay the differential amount to the Board to keep the consent order in force. If the industry fails to pay the amount within the period stipulated by the Board the consent order will be revoked without giving prior notice.
12. The Board reserves the right to revoke/refuse consent at any time during this period incase any violation is observed and to modify / stipulate additional conditions as deemed appropriate.
13. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to operate shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder
14. The railway siding shall comply the provisions stipulated in the guideline for Environmental Management in Mineral Stack yards and Railway Sidings notified by the State Pollution Control Board, Odisha on dt.16.04.2010.

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15. In case of public complaint which is found to be genuine the facility will have to be stopped immediately till rectification is made otherwise it is to be shifted to another suitable place.

**SPECIAL CONDITIONS:**

**A. GENERAL:**

1. A green belt shall be provided along the boundary wall of plant towards habitation area and vacant spaces within plant premises. Every year the unit shall submit the return on tree existed to the Board and also to the DFO concerned.
2. Land conversion document for industrial use shall be submitted to the Board along with consent to operate application form.
3. The unit shall abide by all the provisions of E.P. Act, 1986 and the rules framed there under.
4. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the buildings for recharging of ground water within the premises and other large structures as per the concept and practices prescribed by CPCB, New Delhi and details of which is available in the web-site.
5. The civil construction shall be done with the fly ash bricks. In case the fly ash bricks are not available locally, then the civil construction may be done with other bricks with prior intimation to the concerned Regional office of SPC Board. A quarterly statement indicating the use of fly ash bricks during civil construction shall be submitted to the Board for record.
6. The unit shall provide sign board at main entrance gate of siding clearly displaying Name and Address of The Depot, Name of the occupier, Type of siding, stock quantity in daily basis, validity of CTO of SPCB and Mining license.
7. The railway sidings shall submit an annual return to Regional Office in the prescribed format by 30<sup>th</sup> April of every year incorporating the quantities and type of material handled during the preceding financial year (i.e. 1<sup>st</sup> April to 31<sup>st</sup> March).

**B. WATER POLLUTION:**

1. Domestic effluent shall be discharged to soak pit through septic tank constructed as per BIS specification.
2. Garland drain shall be provided along the boundary at the appropriate place depending open the slope of the area inside the mineral stack yard. Provision shall be made for collection of wash water from the garland drain and water, so collected shall be treated in a sedimentation tank for further use inside the premises for green belt or water sprinkling etc. Under no circumstances, the wash water shall be allowed to go outside the premises.

3. In case the waste water contains any substance which is harmful to the environment, the same shall be treated to remove the substance so as to meet the prescribed norms.
4. Wheel wash facilities shall be provided to minimize the carrying of mud by the wheel onto the approach road & public roads during rains.
5. The unit shall develop the waste water collection system in the rainy season and the surface runoff shall not enter to the nearby agricultural land under any circumstances.

**C. AIR POLLUTION:**

1. Planting of trees all along the connecting road shall be made and regular grading of such road shall be carried out to prevent generation of dust due to movement of dumpers/trucks.
2. The unit shall adopt adequate dust suppression measures at the potential dust generating points and provide water sprinkling arrangement for the suppression of dusts. The internal roads are to be made concrete/ black topped. All entry point, internal roads and loading/unloading areas must be made road worthy for movement of heavy vehicles by using low permeability material (e.g. concrete or bitumen) and be cleaned regularly to minimise potential for dust generation and off-site impact. In case the road condition deteriorated due to movement of heavy vehicle, the unit shall repair the same and there shall be no public inconvenience.
3. A boundary wall of at least 3 meter height shall be constructed along the periphery of the mineral stack yard to prevent the fine particles from being carried away with surface run off to nearby water bodies.
4. The height of material within storage areas must be kept below the height of the boundary wall at all times to prevent the material getting air borne.
5. All mineral storage areas containing fine or dusty materials must be either:
  - covered with tarpaulins when not in use, or
  - fitted with Automatic Water Sprinkling / Dry fog systems.
6. Adequate care shall be taken to prevent creation of ruts and pot holes in the connecting roads.
7. Proper housekeeping at the material storage areas, loading & dispatch areas, service facilities, etc., shall be practiced.
8. Dust suppression arrangement shall be provided on approach road by using water sprinklers / mobile water tanker.
9. At the material storage areas, atomized stationery mist spray of water or conditioning of material with water shall be practiced to prevent the dust getting air borne.
10. Sprinkler systems shall be maintained in an operable condition at all times.

11. Appropriate preventive measures shall be taken for control of fire hazards at the railway siding handling coal.
12. The operator's cabin in the dumpers and trucks shall be provided with dust proof enclosure and the persons working at high dust prone areas shall be provided with dust mask.
13. Smoke emission from heavy duty vehicle operating in the railway siding shall conform to the standards prescribed under the Motor Vehicle Rules, 1989.
14. Ambient Air Quality shall be maintained inside the factory premises so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. G.S.R. 826 (E) dt. 16.11.2009.
15. The industry shall maintain the ambient noise standard as prescribed in the Noise Pollution (Regulation and Control) Rules, 2000 as amended thereof
16. The unit shall provide adequate stack height to the DG set as per following formula

$$H = h + 0.2 \sqrt{\text{KVA}}$$

h = Height of the building where it is installed in meter.

KVA = Capacity of the D.G. Set

H = Height of the stack in meter above ground level.

17. The unit shall provide acoustic enclosure in the DG set to control noise level as per E(P) Rule, 1986.
18. Speed limit of dumpers/trucks used for loading / unloading of materials shall not exceed 10 kmph. Overloading of vehicles shall be avoided.
19. Occupiers of the Railway siding shall ensure that vehicles used have valid "Pollution Under Control (PUC)" certificate.
20. During transportation of material by trucks / tippers / wagons through public roads, the vehicles shall be properly covered with tarpaulin sheets and shall ply in safe speed. The trucks/tippers shall have sufficient free board. Spillage of material on public roads shall be cleared immediately on occurrence

#### D. SOLID & HAZARDOUS WASTE:

1. The rejected materials or other solid wastes shall not be stored in the railway siding for long time and the same shall be removed immediately to the solid waste disposal site.

To

Sri Ankur Singha, Chief Commercial Inspector  
M/s. Rengali Railway siding of East Coast Railway,  
At/Po: Rengali, Dist: Sambalpur.

  
 REGIONAL OFFICER  
 ODISHA, SAMBALPUR  
 Regional Officer

Memo No. 437 /Dt. 27.01.2022

Copy forwarded to the:

- i) Collector & District Magistrate, Sambalpur
- ii) D.F.O., Territorial, Sambalpur
- iii) Addl Chief Env. Engineer, S.P.C. Board, Odisha, Bhubaneswar
- iv) Asst. Director of Factories & Boiler, Sambalpur
- v) G.M., DIC, Sambalpur
- vi) Guard file, Regional Office, Sambalpur



REGIONAL OFFICER  
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR  
Regional Officer  
State Pollution Control Board  
Regional Office, Sambalpur



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
1070, Hospital Road, Modipara, Sambalpur-768002

No. 439 /III-CON (OPERATE)/516

Date: 27.01.2022

**CONSENT ORDER**

CONSENT ORDER NO. 1945/

Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref: Your online application received on dt.06.01.2022 vide Login ID: 3890147

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution ) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the industry: Rengali Railway Siding of East Coast Railway.

Name of the Occupier & Designation :Sri Ankur Singha, Chief Commercial Inspector

Railway siding Address : At/Po. Rengali, Dist.: Sambalpur

This consent order is valid for the period up to 31.03.2022.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of products manufactured:

Sl. No.	Product	Quantity (TPD)
1.	Storing, Transportation and Handling of Iron Ore and Pellets	4000

So.

**B. Discharge permitted through the following outlet subject to the standard**

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard				
				pH	TSS	O & G	BOD	
1.	Domestic waste water	To soak pit via septic tank	-	5.5 to 9.0	200.0	10.0	100.0	
2	Surface run off/other waste water	Nearby land/Inland surface water		5.5 to 9.0	100.0	10.0	-	

**C. Emission permitted through the following stack subject to the prescribed standard.**

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard				
Ambient Air	-	-	-	PM <sub>10</sub> µg/m <sup>3</sup>	PM <sub>2.5</sub> µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup>	NO <sub>x</sub> µg/m <sup>3</sup>	
				100.0	60.0	80.0	80.0	

**D. Disposal of solid waste permitted in the following manner**

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Rejects/discarded materials	-	-	-	-	Should be reused

**E. GENERAL CONDITIONS FOR ALL UNITS**

- The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 f the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
- The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part in case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.

5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed.
  - b) Domestic purpose
  - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.

- 27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
- 28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
- 29. There shall not be any fugitive or episodal discharge from the premises.
- 30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
- 31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
- 32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
- 33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
- 34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc, of any kind.
- 35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
  - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
- 36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Latter of authorization shall be obtained for handling and disposal of hazardous waste.
- 37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
- 38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
- 39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
- 40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
- 41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) fo the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
- 42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
- 43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

**SPECIAL CONDITIONS: (Air Pollution Control & Water Pollution Control)**

The following special conditions shall be complied with and compliance report to be submitted to the Board .

- 1. The unit shall provide sign board at main entrance gate of siding clearly displaying Name and Address of The Depot, Name of the occupier, Type of siding, stock quantity in daily basis, validity of CTO of SPCB and Mining license.

2. The unit shall adopt adequate dust suppression measures at the potential dust generating points and provide water sprinkling arrangement for the suppression of dusts. The internal roads are to be made concrete/ black topped. All entry point, internal roads and loading/unloading areas must be made road worthy for movement of heavy vehicles by using low permeability material (e.g. concrete or bitumen) and be cleaned regularly to minimise potential for dust generation and off-site impact. In case the road condition deteriorated due to movement of heavy vehicle, the unit shall repair the same and there shall be no public inconvenience.
3. A boundary wall of at least 3 meter height shall be constructed along the periphery of the mineral stack yard to prevent the fine particles from being carried away with surface run off to nearby water bodies.
4. The height of material within storage areas must be kept below the height of the boundary wall at all times to prevent the material getting air borne.
5. All mineral storage areas containing fine or dusty materials must be either:
  - covered with tarpaulins when not in use, or
  - fitted with Automatic Water Sprinkling / Dry fog systems.
6. Green belt of adequate width shall be developed immediately all around the perimeter of material storage and loading areas which are located in close proximity to villages and residential areas.
7. Planting of trees all along the connecting road shall be made and regular grading of such road shall be carried out to prevent generation of dust due to movement of dumpers/trucks.
8. Adequate care shall be taken to prevent creation of ruts and pot holes in the connecting roads.
9. Proper house keeping at the material storage areas, loading & dispatch areas, service facilities, etc., shall be practiced.
10. Dust suppression arrangement shall be provided on approach road by using water sprinklers / mobile water tanker.
11. Wheel wash facilities shall be provided to minimize the carrying of mud by the wheel onto the approach road & public roads during rains.
12. At the material storage areas, atomized stationery mist spray of water or conditioning of material with water shall be practiced to prevent the dust getting air borne.
13. Sprinkler systems shall be maintained in an operable condition at all times.
14. Appropriate preventive measures shall be taken for control of fire hazards at the railway siding handling coal.

15. The operator's cabin in the dumpers and trucks shall be provided with dust proof enclosure and the persons working at high dust prone areas shall be provided with dust mask.
16. Smoke emission from heavy duty vehicle operating in the railway siding shall conform to the standards prescribed under the Motor Vehicle Rules, 1989.
17. Ambient Air Quality shall be maintained inside the factory premises so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. G.S.R. 826 (E) dt. 16.11.2009.
18. The industry shall maintain the ambient noise standard as prescribed in the **Noise Pollution (Regulation and Control) Rules, 2000** as amended thereof
19. Domestic effluent shall be discharged to soak pit through septic tank constructed as per BIS specification.
20. Garland drain shall be provided along the boundary at the appropriate place depending open the slope of the area inside the mineral stack yard. Provision shall be made for collection of wash water from the garland drain and water, so collected shall be treated in a sedimentation tank for further use inside the premises for green belt or water sprinkling etc. Under no circumstances, the wash water shall be allowed to go outside the premises.
21. In case the waste water contains any substance which is harmful to the environment, the same shall be treated to remove the substance so as to meet the prescribed norms.
22. Speed limit of dumpers/trucks used for loading / unloading of materials shall not exceed 10 kmph. Overloading of vehicles shall be avoided.
23. Occupiers of the Railway siding shall ensure that vehicles used have valid "Pollution Under Control (PUC)" certificate.
24. During transportation of material by trucks / tippers / wagons through public roads, the vehicles shall be properly covered with tarpaulin sheets and shall ply in safe speed. The trucks/tippers shall have sufficient free board. Spillage of material on public roads shall be cleared immediately on occurrence.
25. Provisions of the E (P) Act, 1986 and the relevant rules framed there under, shall be applicable where necessary.
26. The railway sidings shall submit an annual return to Regional Office in the prescribed format by 30<sup>th</sup> April of every year incorporating the quantities and type of material handled during the preceding financial year (i.e. 1<sup>st</sup> April to 31<sup>st</sup> March).
27. The rejected materials or other solid wastes shall not be stored in the railway siding for long time and the same shall be removed immediately to the solid waste disposal site.

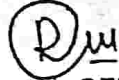
- 28. The unit shall develop the waste water collection system in the rainy season and the surface runoff shall not enter to the nearby agricultural land under any circumstances.
- 29. In case of public complaint which is found to be genuine the facility will have to be stopped immediately till rectification is made otherwise it is to be shifted to another suitable place.
- 30. The unit shall comply the provisions of all other respective Acts and Rules relating to Mines and Forest, etc. of the Govt. of Odisha and India.
- 31. The railway siding shall comply the provisions stipulated in the guideline for Environmental Management in Mineral Stack yards and Railway Sidings notified by the State Pollution Control Board, Odisha on dt.16.04.2010.
- 32. In case the consent fee is revised upwards during this period of consent, the unit shall pay the differential amount to the Board to keep the consent order in force. If the industry fails to pay the amount within the period stipulated by the Board the consent order will be revoked without giving prior notice.
- 33. The Board reserves the right to revoke/refuse consent at any time during this period incase any violation is observed and to modify / stipulate additional conditions as deemed appropriate.
- 34. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to operate shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder

**Additional Conditions** to be complied within one month from the date of issue of this consent order.

- 1. The unit shall construct permanent boundary wall, retaining wall and settling pit along the Railway siding.

The occupier must comply with the conditions stipulated in section A,B,C,D, E, F & G to keep this consent order valid.

To,  
**Sri Ankur Singha, Chief Commercial Inspector**  
**Rengali Railway Siding of East Coast Railway**  
**At/Po. Rengali**  
**Dist.: Sambalpur**

  
**REGIONAL OFFICER**  
**STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR**  
 Regional Officer  
 State Pollution Control Board  
 Regional Office, Sambalpur

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Memo No. 440 /Dt. 27.01.2022

Copy forwarded to:

- i) Collector and Dist. Magistrate, Sambalpur.
- ii) Addl Chief Env. Engineer , S.P.C. Board, Odisha, Bhubaneswar
- iii) Dy. Director of Mines, Sambalpur
- iv) D.F.O., Sambalpur
- v) G.M., DIC, Sambalpur
- vi) Asst. Director of Factory and Boiler, Sambalpur
- vii) Guard file, Regional Office, Sambalpur

  
REGIONAL OFFICER  
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR  
Regional Officer  
State Pollution Control Board  
Regional Office, Sambalpur

9/c

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**EAST COAST RAILWAY**

Office of the  
Principal Chief Commercial Manager  
1<sup>st</sup> Floor, Rail Sadan  
C.S.Pur, Bhubaneswar-17

**Commercial Circular No.48(G)/2022**

Date:10.02.2022

Sub: Opening of Rengali (RGL) station for handling of inward traffic of Iron Ore and Pellets.

Ref: This office Commercial Circular No.66(G)/2021 dated 23.02.2021.

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1. Vide Commercial Circular under reference Rengali station (Alpha Code – RGL, Numerical Code–12221448) of Sambalpur Division over East Coast Railway was closed for all kinds of Goods / RMC traffic both outward & inward.
2. Now, with the approval of competent authority Rengali (RGL) station is hereby opened as a full rake handling point for inward traffic of Iron Ore and Pellets with immediate effect.
3. Necessary environment norms at Rengali should be observed before commencing of unloading operation.

All concerned to note and act accordingly.

(Anil Kumar S)

Dy.Chief Commercial Manager(FS)

No. CCM/19/Opening of Stn/Pt.IX

Date:10.02.2022

All Station Managers/ Goods Supervisors/Commercial Supervisors /Sliding Clerks / Booking Clerk in Charges / Weigh Bridge Clerks / Clerk in Charges / City Booking Agencies / Out Agencies.

Copy for information and necessary action to the:-

**PCCM**:SER/SECR/NR/NFR/ER/SR/SCR/WR/NER/CR/SWR/NCR/NWR/WCR/ECR/KRly.  
**PCOM**: ECoR/SER/SECR/NR/NFR/ER/SR/SCR/WR/NER/CR/SWR/NCR/NWR/WCR/ECR/KRly.  
**SDGM**/ECoR/BBS, **Chairman**/RCT/BBS, **Dy.CVO**/ECoR/BBS, **Dy.COM(FOIS)**/ECoR/BBS,  
**PO/RCT**/BBS, **CAO(FOIS)**/NDLS, **Audit officer**/BBS. Rates Section /CCM/ECoR/BBS –10 sets  
**DRM**: KUR,WAT,SBP/ECoR, **Sr.DOM**- KUR,WAT,SBP/ECoR, CAO(FOIS), CRIS/NDLS,  
**GS/IRCA/NDLS**, **Sr.DCM** :KUR,WAT/SBP/ECoR. **Dy.CCM(Claims)**/E.Co.Rly, **FA & CAO**:E.Co.Rly.  
**FA & CAO(T)**/ECoR/BBS **Traffic Manager**: VZP, Paradeep Port Trust / Paradeep.

(Anil Kumar S)

Dy.Chief Commercial Manager(FS)

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Tel : 0663-2950151  
Email : rospcb.sambalpur@ospboard.org  
Website : www.ospboard.org



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
1070, Hospital Road, Modipara, Sambalpur-768002

No.....(511)...../III-CON (OPERATE)/516

Date 30.03.2022

**CONSENT ORDER**

**CONSENT ORDER NO. 1945/**

Sub: **Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.**

Ref: Your online application received on dt.15.03.2022 vide Login ID: 4088385

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution ) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the industry: **Rengali Railway Siding of East Coast Railway.**

Name of the Occupier & Designation :**Sri Ankur Singha, Chief Commercial Inspector**

Railway siding Address : **At/Po. Rengali, Dist.: Sambalpur**

This consent order is valid for the period up to **31.03.2023.**

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of products manufactured:**

Sl. No.	Product	Quantity (TPD)
1.	Storing, Transportation and Handling of Iron Ore and Pellets	4000

**B. Discharge permitted through the following outlet subject to the standard**

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard				
				pH	TSS	O & G	BOD	
1.	Domestic waste water	To soak pit via septic tank	-	5.5 to 9.0	200.0	10.0	100.0	
2	Surface run off/other waste water	Nearby land/inland surface water		5.5 to 9.0	100.0	10.0	-	

**C. Emission permitted through the following stack subject to the prescribed standard.**

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard				
Ambient Air	-	-	-	PM <sub>10</sub> µg/m <sup>3</sup>	PM <sub>2.5</sub> µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup>	NO <sub>x</sub> µg/m <sup>3</sup>	
				100.0	60.0	80.0	80.0	

**D. Disposal of solid waste permitted in the following manner**

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Rejects/discarded materials	-	-	-	-	Should be reused

**E. GENERAL CONDITIONS FOR ALL UNITS**

- The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
- The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any

order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.

5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed.
  - b) Domestic purpose
  - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
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16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
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19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
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22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
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24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.

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26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
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32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
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35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
  - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
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36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Latter of authorization shall be obtained for handling and disposal of hazardous waste.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) fo the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

**SPECIAL CONDITIONS: (Air Pollution Control & Water Pollution Control)**

The following special conditions shall be complied with and compliance report to be submitted to the Board .

1. The unit shall provide sign board at main entrance gate of siding clearly displaying Name and Address of The Depot, Name of the occupier, Type of siding, stock quantity in daily basis, validity of CTO of SPCB and Mining license.

2. The unit shall adopt adequate dust suppression measures at the potential dust generating points and provide water sprinkling arrangement for the suppression of dusts. The internal roads are to be made concrete/ black topped. All entry point, internal roads and loading/unloading areas must be made road worthy for movement of heavy vehicles by using low permeability material (e.g. concrete or bitumen) and be cleaned regularly to minimise potential for dust generation and off-site impact. In case the road condition deteriorated due to movement of heavy vehicle, the unit shall repair the same and there shall be no public inconvenience.
3. A boundary wall of at least 3 meter height shall be constructed along the periphery of the mineral stack yard to prevent the fine particles from being carried away with surface run off to nearby water bodies.
4. The height of material within storage areas must be kept below the height of the boundary wall at all times to prevent the material getting air borne.
5. All mineral storage areas containing fine or dusty materials must be either:
  - covered with tarpaulins when not in use, or
  - fitted with Automatic Water Sprinkling / Dry fog systems.
6. Green belt of adequate width shall be developed immediately all around the perimeter of material storage and loading areas which are located in close proximity to villages and residential areas.
7. Planting of trees all along the connecting road shall be made and regular grading of such road shall be carried out to prevent generation of dust due to movement of dumpers/trucks.
8. Adequate care shall be taken to prevent creation of ruts and pot holes in the connecting roads.
9. Proper house keeping at the material storage areas, loading & dispatch areas, service facilities, etc., shall be practiced.
10. Dust suppression arrangement shall be provided on approach road by using water sprinklers / mobile water tanker.
11. Wheel wash facilities shall be provided to minimize the carrying of mud by the wheel onto the approach road & public roads during rains.
12. At the material storage areas, atomized stationery mist spray of water or conditioning of material with water shall be practiced to prevent the dust getting air borne.
13. Sprinkler systems shall be maintained in an operable condition at all times.
14. Appropriate preventive measures shall be taken for control of fire hazards at the railway siding handling coal.

15. The operator's cabin in the dumpers and trucks shall be provided with dust proof enclosure and the persons working at high dust prone areas shall be provided with dust mask.
16. Smoke emission from heavy duty vehicle operating in the railway siding shall conform to the standards prescribed under the Motor Vehicle Rules, 1989.
17. Ambient Air Quality shall be maintained inside the factory premises so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. G.S.R. 826 (E) dt. 16.11.2009.
18. The industry shall maintain the ambient noise standard as prescribed in the Noise Pollution (Regulation and Control) Rules, 2000 as amended thereof
19. Domestic effluent shall be discharged to soak pit through septic tank constructed as per BIS specification.
20. Garland drain shall be provided along the boundary at the appropriate place depending on the slope of the area inside the mineral stack yard. Provision shall be made for collection of wash water from the garland drain and water, so collected shall be treated in a sedimentation tank for further use inside the premises for green belt or water sprinkling etc. Under no circumstances, the wash water shall be allowed to go outside the premises.
21. In case the waste water contains any substance which is harmful to the environment, the same shall be treated to remove the substance so as to meet the prescribed norms.
22. Speed limit of dumpers/trucks used for loading / unloading of materials shall not exceed 10 kmph. Overloading of vehicles shall be avoided.
23. Occupiers of the Railway siding shall ensure that vehicles used have valid "Pollution Under Control (PUC)" certificate.
24. During transportation of material by trucks / tippers / wagons through public roads, the vehicles shall be properly covered with tarpaulin sheets and shall ply in safe speed. The trucks/tippers shall have sufficient free board. Spillage of material on public roads shall be cleared immediately on occurrence.
25. Provisions of the E (P) Act, 1986 and the relevant rules framed there under, shall be applicable where necessary.
26. The railway sidings shall submit an annual return to Regional Office in the prescribed format by 30<sup>th</sup> April of every year incorporating the quantities and type of material handled during the preceding financial year (i.e. 1<sup>st</sup> April to 31<sup>st</sup> March).
27. The rejected materials or other solid wastes shall not be stored in the railway siding for long time and the same shall be removed immediately to the solid waste disposal site.

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28. The unit shall develop the waste water collection system in the rainy season and the surface runoff shall not enter to the nearby agricultural land under any circumstances.
29. In case of public complaint which is found to be genuine the facility will have to be stopped immediately till rectification is made otherwise it is to be shifted to another suitable place.
30. The unit shall comply the provisions of all other respective Acts and Rules relating to Mines and Forest, etc. of the Govt. of Odisha and India.
31. The railway siding shall comply the provisions stipulated in the guideline for Environmental Management in Mineral Stack yards and Railway Sidings notified by the State Pollution Control Board, Odisha on dt.16.04.2010.
32. In case the consent fee is revised upwards during this period of consent, the unit shall pay the differential amount to the Board to keep the consent order in force. If the industry fails to pay the amount within the period stipulated by the Board the consent order will be revoked without giving prior notice.
33. The Board reserves the right to revoke/refuse consent at any time during this period incase any violation is observed and to modify / stipulate additional conditions as deemed appropriate.
34. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to operate shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder

**Additional Conditions** to be complied within one month from the date of issue of this consent order.

1. The unit shall construct permanent boundary wall, retaining wall and settling pit along the Railway siding.

The occupier must comply with the conditions stipulated in section A,B,C,D, E, F & G to keep this consent order valid.

To,  
**Sri Ankur Singha, Chief Commercial Inspector  
Rengali Railway Siding of East Coast Railway  
At/Po. Rengali  
Dist.: Sambalpur**

  
**REGIONAL OFFICER  
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR**  
State Pollution Control Board  
Regional Office, Sambalpur

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Memo No.....1512...../Dt..30.03.2022..1

Copy forwarded to:

- i) Collector and Dist. Magistrate, Sambalpur.
- ii) Addl Chief Env. Engineer , S.P.C. Board, Odisha, Bhubaneswar
- iii) Dy. Director of Mines, Sambalpur
- iv) D.F.O., Sambalpur
- v) G.M., DIC, Sambalpur
- vi) Asst. Director of Factory and Boiler, Sambalpur
- vii) Guard file, Regional Office, Sambalpur



**REGIONAL OFFICER**  
**STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR**  
Regional Officer  
State Pollution Control Board  
Regional Office, Sambalpur



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Work Status
Annexure - R-2

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Status of Work as on August 2024
As reported by PCE/ECOR

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Upgradation/Modernization of Infrastructure at HNPA, SBPY & RGL Goods sheds (East Section) over SBP division.

UWID: 04.02.53.23.1.023  
 Project Id: 04.02.53.23.1.51.023  
 Executing Agency: [ DRM/SBP ]  
 [ DRM/SBP ] [ ]  
 Section / Station : JSGR-JRPD  
 Sanction Year: 2023-2024  
 Sanctioning Authority: BOARD

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Progress as on	Physical (%)	Financial (%)	Targets
March 2024			Original
March 2025 (Anticipated)			Revised
March 2026 (Anticipated)			Now Anticipated
August 2024			
As per Current Anticipated Cost		0	
		0	

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Monthly Expenditure Plan History
IPAS Expenditure Details

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All figures in thousands of rupees

Allocation	Original Cost	Last Sanctioned Cost	Current Anticipated Cost	Expenditure upto March 2024	Outlay 2024-2025	Outlay Modified 2024-2025	Expenditure		Outlay Proposed 2025-2026	Outlay Projection			Balance to Complete as on 31/08/2024 w.r.t Current Anticipated Cost	Throw Forward in April 2025 w.r.t.		Balance as on 31/03/2026
							During 2024-2025	Up-to-date		2026-2027	2027-2028	Last Sanctioned Cost		Anticipated Cost		
Cap.	299281	0	299281		3500	3500	0	0	0				299281	-3500	295781	295781
ROR ▶				Original					Sanctioned						Current	
CRRM ▶				Original					Sanctioned						Current	
FOREX ▶				Original					Sanctioned						Current	

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Environmental Clearance	Not required	GAD Plan Status	Nil Progress																
Design & Drawing Status	Nil Progress	Estimate Status	Detailed estimate under preparation																
Land Acquisition	Not Required	Completion Report	Not due																

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Status of work as reported by other officials

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**Current Status :**

Estimate under preparation.

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Reported by: PCE/ECOR AS ON 10/09/2024 19:00

0 Attachment(s) available for current data, total 0 Attachment(s) available.

Close

View Uploaded Estimates

Upload collaborative review report/Final Report

View Other Attachments

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पर्व तट रेल्वे/EAST COAST RAILWAY

Name of Work: Upgradation/Modernization of Infrastructure at HNPA, SBPY & RGL Goods sheds (East Section) over SBP division.

Abstract

S.No.	Description of Items	Total Amount
1	Development of circulating area cum handling area at RGL.	7830687.55
2	Provision of all weather Approach Road at HNPA & RGL.	105054126.15
3	Service Buildings at HNPA & RGL.	18267116.34
4	Provision of Boundary Wall with protective screen at HNPA & RGL.	62311066.20
5	Provision of Garland Drain at HNPA, SBPY & RGL.	30666677.30
6	Provision of Sedimentation tank at HNPA & RGL.	739909.74
7	Sprinkling and wheel washing system at HNPA & RGL.	2469980.30
8	Plantation works at HNPA & RGL.	3330708.08
9	OH tank of 50,000 Litre, Deep bore well & other allied works at HNPA & RGL.	9020296.36
10	Water Tap Pedestals at HNPA, SBPY & RGL.	584857.96
11	Parking facility at HNPA, SBPY & RGL.	6693504.44
12	Construction of goods platform at RGL.	30336931.83
13	Extension of existing 3m wide FOB by 25m upto PF-4/5 and Goods PF	7991894.71
14	Cost of Furniture for HNPA, SBPY & RGL.	1635702.00
	SUM(1 to 14)	286933458.96
15	Add Contingencies @ 1%	2869334.59
	<b>Sub-Total</b>	<b>289802793.55</b>
16	Add Departmental charges (incl. Sports. Dev.fund) @ 5.39%	15620370.57
A	Cost of Civil Engineering works	305423164.13
B	Cost of Electrical(G) works	16134277.00
C	Cost of S&T works	7617120.00
	<b>Total Estimated Cost of Work</b>	<b>329174561.13</b>
	Say	<b>329174561.00</b>

DEN( )/SBP